

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/03/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/185/2016  
**NAME OF THE PETITIONER(S)** : SIBI C. K. & 11 Others  
**NAME OF THE RESPONDENT(S)** : M/s Vijaya Hospitality & Resorts Ltd & 7 Others  
**UNDER SECTION** : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	SRI VARSHINI For V. MAHESH	COUNSEL FOR PETITIONER	<u>Sri Varshini</u>
2.	S. SATHIYANARAYANAN	Counsel for R-7/R-8 (Federal Bank) (CP)	<u>S. Sathiyanaarayana</u>

**ORDER**

Ms Sri Varshini, counsel for petitioners present. Shri S Sathiyanaarayanan, counsel for R8 in the main CP representing the Bank present. Counsel for the other respondents called absent. No representation. Both the counsels have drawn our attention today towards the order passed in CA 1/2016 dated 12.1.2017 wherein two omissions have crept in, one in the cause title where R7 in CA 1/2016 has not been mentioned. Second, under para 4, in the 5th line, R2 has been mentioned. Whereas it is P2 who has deposited a sum of Rs.11 crores as fixed deposit in State Bank of Travancore. Therefore, in exercise of the powers conferred under rule 154 of the NCLT Rules, 2016, we rectify the same by incorporating the name of R7, i.e. Federal Bank Limited, Vytilla Branch, Ernakulam, represented by Shri S Sathiyanaarayanan, advocate and P2 instead of R2 in the 5th line of para 4 of the order under reference. The correction is carried out with hand in the presence of the counsels in the open court. Counsel for petitioner is directed to inform the other respondents regarding the next date of hearing. Put up on 31.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)